



తెలంగాణ రాజపత్రము  
**THE TELANGANA GAZETTE**  
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No. 8] HYDERABAD, THURSDAY, AUGUST 1, 2019.

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**TELANGANA ACTS, ORDINANCES AND  
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 1st August, 2019 and the said assent is hereby first published on the 1st August, 2019 in the Telangana Gazette for general information:-

**ACT No. 8 OF 2019.**

**AN ACT FURTHER TO AMEND THE TELANGANA  
PANCHAYAT RAJ ACT, 2018.**

Be it enacted by the Legislature of the State of Telangana in the Seventieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Panchayat Raj (Second Amendment) Act, 2019.

(2) It shall be deemed to have been come into force with effect from 27.05.2019.

Short title  
and  
commence-  
ment.

Amend-  
ment of  
section  
147.  
Act No.5  
of 2018.

2. In the Telangana Panchayat Raj Act, 2018 (hereafter called the Principal Act), in section 147, for sub-section (11), the following sub-section shall be substituted, namely:-

“A special meeting of members, specified in clause (i) to (v) of Sub-section (1) of section 143, to elect a President and Vice-President shall be called as soon as may be after the results of the ordinary elections to the office of elected members of the Mandal Praja parishad have been published. The notice of the date and time of the meeting for the election of President and Vice-President shall be given to the elected members in the prescribed manner.”.

Amend-  
ment of  
section  
176.

3. In the Principal Act, in section 176, for sub-section (9), the following sub-section shall be substituted, namely:-

“A special meeting of members, specified in clause (i) to (v) of Sub Section (3) of section 172, to elect a “Chairperson” and “Vice-Chairperson” shall be called as soon as may be, after the results of the ordinary election to the office of elected members of the Zilla Praja Parishad have been published. The notice of the date and time of the meeting for the election of “Chairperson” and “Vice-Chairperson” shall be given to the elected members in the prescribed manner.”.

Repeal of  
Ordinance  
No. 2 of  
2019.

4. The Telangana Panchayat Raj (Amendment) Ordinance, 2019, is hereby repealed.

**V. NIRANJAN RAO,**  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.